



2026:DHC:9100



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 13.10.2026

# **CNR No. DLHC010163502026**+ **CRL.M.C. 2977/2026**

RUPESH SAINI

.....Petitioner

Through: Petitioner in person (through  
videoconferencing)

versus

THE STATE GNCT (DELHI) &amp; ANR.

.....Respondents

Through: Ms. Manjeet Arya, APP for State with  
SI Santosh Kumar  
Mr. Sumit Kumar, Advocate for R2  
with R2 in person (through  
videoconferencing)**CORAM: JUSTICE GIRISH KATHPALIA****JUDGMENT (ORAL)**

1. Petitioner seeks quashing of case FIR No. 330/2021 of PS Adarsh Nagar for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (respondent no.2) has compromised the disputes with the petitioner.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

CRL.M.C. 2977/2026

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3. The respondent no.2 is present through videoconferencing and is identified by IO/SI Santosh Kumar. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioner. Marriage between petitioner and respondent no.2 stands already dissolved by way of decree of divorce. No child was born from the wedlock of petitioner and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioner.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 330/2021 of PS Adarsh Nagar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

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**GIRISH KATHPALIA  
(JUDGE)**

**OCTOBER 13, 2026/as**

CRL.M.C. 2977/2026

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